

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 898 of 2019

IN THE MATTER OF:

John Varghese

.....Appellant

Vs.

Value Designbuild Pvt. Ltd. & Ors.

.....Respondents

Present :

For Appellant: Mr. S.Santanath Swaminadhan, Ms. Nishtha Khurana, Ms. Abhilasha Shrawat, Advocates

For Respondents: Ms. Prabha Swami, Ms. Divya Swami, Mr. Nikhil Swami, Advocates

O R D E R

02.09.2019 - Learned counsel for the Appellant submits that Section 12A application has not been approved by 90% of the voting share of the 'Corporate Debtor' which has been accepted by the Adjudicating Authority.

Let notice be issued on the Respondent.

Ms. Prabha Swami, advocate appears on behalf of the 1st Respondent. She submits that it has been approved by 90% of the voting share of the 'Corporate Debtor'. She is allowed to file reply affidavit within 10 days along with copy of report of 'Committee of Creditors'.

....contd.

Post the case for 'Orders' on **16th September, 2019.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc

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